

Title: Reported the messages received from Rajya Sabha that Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Beedi Workers Welfare Cess (Amendment) Bill, 1998 passed by Lok Sabha on 27th July, 1998; and Rajya Sabha agreed without any amendment to the Interest on Delayed Payments to Small Scale and Ancillary Industrial Undertakings (Amendment) Bill, 1998 passed by Lok Sabha on 29 July, 1998.

11.09 hrs.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Beedi Workers Welfare Cess (Amendment) Bill, 1998 which was passed by the Lok Sabha at its sitting held on the 27th July, 1998 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.

(ii) In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 31st July, 1998 agreed without any amendment to the Interest on Delayed Payments to Small Scale and Ancillary Industrial Undertakings (Amendment) Bill, 1998 which was passed by the Lok Sabha at its sitting held on the 29th July, 1998."
